

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
M.A. No. 52 of 2018**

Smt. Bibha Sharma and Ors. .... Appellant(s)  
Versus.  
Hanuman Ram Bishnoi and Another ... Respondent(s).  
**With**  
**M.A. No. 83 of 2018**  
**With**  
**I.A. No. 1937 of 2020**  
Future Generali India Insurance Co. Ltd. .... Appellant(s)  
Versus.  
Smt. Bibha Sharma and Others ... Respondent(s).

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**CORAM: HON'BLE MR. JUSTICE ANANDA SEN  
THROUGH VIDEO CONFERENCING.**

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For the claimant(s): Mr. Nikhil Ranjan, Advocate.  
For Insurance Co: Ms. Rishi Bharti, Advocate

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**I.A. No. 1937 of 2020**

07/06.09.2021: This application has been filed under Section 5 of the Limitation Act praying therein to condone the delay of of about 07 days.

Counsel appearing on behalf of respondent(s) has got no objection, if the delay is condoned.

After going through paragraphs of the instant application, I am satisfied that the delay has been explained properly.

Considering the aforesaid fact, the delay is condoned.

Accordingly, this interlocutory application stands **allowed**.

**M.A. No. 52 of 2018**  
**With**  
**M.A. No. 83 of 2018**

List these cases after two weeks.